MANIPUR GAZETTE

सत्यमेव जयते

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GOVERNMENT OF MANIPUR
SECRETARIAT: LAW & LEGISLATIVE AFFAIRS DEPARTMENT

NOTIFICATION

Imphal, March 20, 2026

No. 2/5/2026-Leg/L: In pursuance of rule 150 of the Rules of Procedure and Conduct of Business in Manipur Legislative Assembly, the following Bill as introduced in the Manipur Legislative Assembly, in its sitting held on 17th March, 2026 is hereby published in the Manipur Gazette :

The Manipur Appropriation (No. 2) Bill, 2026 (Bill No. 2 of 2026).

PATIENCE PANMEI,
Joint Secretary (Law),
Government of Manipur.

As introduced in the Legislative Assembly, Manipur

Bill No.2 of 2026

THE MANIPUR APPROPRIATION (No. 2) BILL, 2026

A
BILL

to authorize payment and appropriation of certain sums from and out of the Consolidated Fund of the State of Manipur for the services of the financial year, 2026 - 27.

Be it enacted by the Legislature of Manipur in the Seventy Seventh Year of the Republic of India as follows:-

1. This Act may be called the Manipur Appropriation (No.2) Act, 2026. — Short Title

2. From and out of the Consolidated Fund of the State of Manipur there may be paid and applied sums not exceeding those specified in column 3 of the Schedule amounting in the aggregate to the sum of Rupees thirty-one thousand three hundred fifty-six crore sixty-six lakh fifty-five thousand towards defraying the several charges which will come in course of payment during the financial year 2026 - 27 in respect of the services specified in column 2 of the Schedule. — Issue of Rupees **31356,66,55,000** from and out of the Consolidated Fund of the State of Manipur for the financial year 2026 - 27

3. The sum authorized to be paid and applied from and out of the Consolidated Fund of the State of Manipur by this Act shall be appropriated for the services and purposes expressed in the Schedule in relation to the said year. — Appropriation

4. References to Departments in the Schedule are to such Departments as existing immediately before the 1st day of March, 2026 and shall, on or after that date be construed as references to the appropriate Departments as reconstituted from time to time. — References to Department in the Schedule

SCHEDULE

(See Sections 2, 3 and 4)

No. of Vote /Appropriation	Services and Purposes	Sums not exceeding		
		Voted by State Legislature	Charged on the Consolidated Fund	Total
1	2	3		
		₹	₹	₹
1	State Legislature			
	(Revenue)	3379069000	26558000	3405627000
	(Capital)	112000000		112000000
2	Council of Ministers			
	(Revenue)	125670000		125670000
	(Capital)	16000000		16000000
	Governor			
	(Revenue)		83979000	83979000
	(Capital)		2500000	2500000
	Interest Payment & Debt Services			
	(Revenue)		12576187000	12576187000
	(Capital)		58280187000	58280187000
	Manipur Public Service Commission			
	(Revenue)		74489000	74489000
3	Secretariat			
	(Revenue)	1359827000	18648000	1378475000
	(Capital)	130200000	22000000	152200000
4	Land Resources			
	(Revenue)	1365451000		1365451000
	(Capital)	10000000		10000000
5	Finance Department			
	(Revenue)	35252375000		35252375000
	(Capital)	68728000		68728000
6	Transport			
	(Revenue)	445439000		445439000
	(Capital)	13500000		13500000
7	Police			
	(Revenue)	31263768000		31263768000
	(Capital)	575981000		575981000
8	Public Works Department			
	(Revenue)	1551865000	33000000	1584865000
	(Capital)	7293263000	50000000	7343263000
9	Information and Publicity			
	(Revenue)	148433000		148433000
	(Capital)	14500000		14500000
10	Education			
	(Revenue)	29770422000		29770422000
	(Capital)	1003892000		1003892000
11	Medical, Health and Family Welfare Services			
	(Revenue)	13619569000		13619569000
	(Capital)	615800000		615800000
12	Municipal Administration, Housing and Urban Development			
	(Revenue)	3533032000		3533032000
	(Capital)	865000000		865000000
13	Labour and Employment			

SCHEDULE

(See Sections 2, 3 and 4)

No. of Vote /Appropriation	Services and Purposes	Sums not exceeding		
		Voted by State Legislature	Charged on the Consolidated Fund	Total
1	2	3		
		₹	₹	₹
	(Revenue)	362796000		362796000
	(Capital)	26000000		26000000
14	Department of Tribal Affairs and Hills			
	(Revenue)	10073736000		10073736000
	(Capital)	280000000		280000000
15	Consumer Affairs, Food and Public Distribution			
	(Revenue)	863691000		863691000
	(Capital)	16500000		16500000
16	Co-operation			
	(Revenue)	290422000		290422000
	(Capital)	6000000		6000000
17	Agriculture			
	(Revenue)	2396696000		2396696000
	(Capital)	177241000		177241000
18	Animal Husbandry and Veterinary including Dairy Farming			
	(Revenue)	1282517000		1282517000
	(Capital)	65800000		65800000
19	Environment and Forest			
	(Revenue)	7464880000		7464880000
	(Capital)	726654000		726654000
20	Community and Rural Development			
	(Revenue)	13035864000		13035864000
	(Capital)	1003500000		1003500000
21	Textiles, Commerce & Industries			
	(Revenue)	784803000		784803000
	(Capital)	66500000		66500000
22	Public Health Engineering			
	(Revenue)	1186860000		1186860000
	(Capital)	5924772000		5924772000
23	Power			
	(Revenue)	3559028000		3559028000
	(Capital)	500000000		500000000
24	Vigilance & Anti-Corruption Department			
	(Revenue)	69801000		69801000
	(Capital)	400000		400000
25	Youth Affairs and Sports Department			
	(Revenue)	912919000		912919000
	(Capital)	108500000		108500000
26	Administration of Justice			
	(Revenue)	1170737000	645580000	1816317000
	(Capital)	449891000		449891000

SCHEDULE

(See Sections 2, 3 and 4)

No. of Vote /Appropriation	Services and Purposes	Sums not exceeding		
		Voted by State Legislature	Charged on the Consolidated Fund	Total
1	2	3		
		₹	₹	₹
27	Election			
	(Revenue)	820275000		820275000
	(Capital)	2001000		2001000
28	State Excise			
	(Revenue)	126949000		126949000
	(Capital)	10100000		10100000
29	Sales Tax, Other Taxes/Duties on Commodities and Services			
	(Revenue)	64060000		64060000
	(Capital)	3500000		3500000
30	Planning			
	(Revenue)	4375510000		4375510000
	(Capital)	19763185000		19763185000
31	Fire Protection and Control			
	(Revenue)	258550000		258550000
	(Capital)	5000000		5000000
32	Jails			
	(Revenue)	364788000		364788000
	(Capital)	9000000		9000000
33	Home Guards			
	(Revenue)	535670000		535670000
	(Capital)	5000000		5000000
34	Rehabilitation			
	(Revenue)	5137091000		5137091000
	(Capital)	2340801000		2340801000
35	Printing			
	(Revenue)	50138000		50138000
	(Capital)	5500000		5500000
36	Minor Irrigation			
	(Revenue)	251083000		251083000
	(Capital)	838085000		838085000
37	Fisheries			
	(Revenue)	427856000		427856000
	(Capital)	9500000		9500000
38	Panchayat			
	(Revenue)	1313030000		1313030000
	(Capital)	12300000		12300000
39	Sericulture			
	(Revenue)	256685000		256685000
	(Capital)	8000000		8000000
40	Water Resources Department			
	(Revenue)	751813000		751813000
	(Capital)	2966000000		2966000000
41	Art and Culture			
	(Revenue)	508372000		508372000
	(Capital)	15700000		15700000
42	State Academy of Training			
	(Revenue)	100500000		100500000
	(Capital)	20001000		20001000

SCHEDULE

(See Sections 2, 3 and 4)

No. of Vote /Appropriation	Services and Purposes	Sums not exceeding		
		Voted by State Legislature	Charged on the Consolidated Fund	Total
1	2	3		
		₹	₹	₹
43	Horticulture and Soil conservation			
	(Revenue)	948140000		948140000
	(Capital)	141400000		141400000
44	Social Welfare			
	(Revenue)	7603264000		7603264000
	(Capital)	314269000		314269000
45	Tourism			
	(Revenue)	358042000		358042000
	(Capital)	3210000		3210000
46	Science and Technology			
	(Revenue)	53510000		53510000
	(Capital)	17400000		17400000
47	Minorities and Other Backward Classes and Scheduled Castes Department			
	(Revenue)	917599000		917599000
	(Capital)	241950000		241950000
48	Relief and Disaster Management			
	(Revenue)	3443160000		3443160000
	(Capital)	22000000		22000000
49	Economics and Statistics			
	(Revenue)	203122000		203122000
	(Capital)	10300000		10300000
50	Information Technology			
	(Revenue)	484982000		484982000
	(Capital)	294844000		294844000
	Total:	241753527000	71813128000	313566655000

STATEMENT OF OBJECTS AND REASONS

It is necessary to provide for the appropriation of funds out of the Consolidated Fund of the State of Manipur for expenditure in connection with various services and purposes which will come in course of payment during the financial year 2026-2027. The Bill is accordingly introduced in pursuance of the Article 204 of the Constitution of India.

Imphal,
The March, 2026 Y. Khemchand Singh

MEMORANDUM SHOWING FINANCIAL IMPLICATION OF THE MANIPUR APPROPRIATION (No.2) BILL, 2026

The Manipur Appropriation (No.2) Bill, 2026 makes provisions for appropriation of a sum of ₹ **31356,66,55,000/-** from and out of the Consolidated Fund of the State of Manipur for the year 2026-27. The various services and purposes for which the amount is sought to be appropriated have been shown in the Schedule to the Bill. Out of the above amount, a sum of ₹ **7181,31,28,000/-** represents the expenditure Charged on the Consolidated Fund and the balance of ₹ **24175,35,27,000/-** voted by the Legislative Assembly.

Imphal,

The March, 2026

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Digitally signed by
Thingbaijam Binodkumar Singh
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